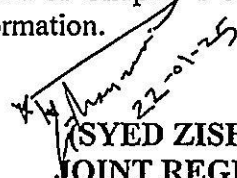


HIGH COURT OF DELHI AT NEW DELHI

No. 127/Rules/DHC
Dated: 22/01/2025

Copy of Notification No. 01/Rules/DHC dated 15.01.2025, as published in Delhi Gazette Extraordinary Part II, Section I, No. 06 (NCTD No. 341) dated 15.01.2025, regarding deletion of Rule 6 of Part H of Chapter 1 of Volume III, High Court Rules & Orders, is hereby circulated for information.

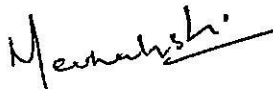

(SYED ZISHAN ALI WARSI)
JOINT REGISTRAR (RULES)

Endst. No. 61-88 /Rules/DHC/2025

Dated: 22/01/2025

Copy forwarded for information to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Commissioner of Police, Police Headquarters, Jai Singh Road, New Delhi-110001
16. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
17. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
18. The Chairman/Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-49.
19. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
20. The Secretary, Delhi High Court Legal Services Committee.
21. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification on the website of Delhi District Court.
22. Registrar-cum-Secretary to Hon'ble the Acting Chief Justice.
23. All Registrars/OSDs/Joint Registrars (Judicial).
24. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
25. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
26. Librarian, Delhi High Court.
27. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
28. Guard File.


(MEENAKSHI PANT)
DEPUTY REGISTRAR (RULES)

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

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No. 06]	DELHI, WEDNESDAY, JANUARY 15, 2025/PAUSHA 25, 1946	[N. C. T. D. No. 341

भाग II—I
PART II—I

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली उच्च न्यायालय: नई दिल्ली

अधिसूचना

दिल्ली, 15 जनवरी, 2025

फा. सं. 01 नियम/डीएचसी.—दिल्ली उच्च न्यायालय अधिनियम, 1966 (1966 का अधिनियम 26) की धारा 7 सहपठित भारत के संविधान के अनुच्छेद 227 द्वारा प्रदत्त शक्तियों तथा इसे इस संदर्भ में समर्थ बनाने वाली अन्य सभी शक्तियों का प्रयोग करते हुए दिल्ली उच्च न्यायालय, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के उप राज्यपाल के पूर्व अनुमोदन सेए दिल्ली उच्च न्यायालय नियम और आदेश के खंड 3 के अध्याय 1 के भाग ज के नियम 6 में एतद् द्वारा निम्नलिखित संशोधन करता है:

1. उच्च न्यायालय नियम और आदेश के खंड 3 के अध्याय 1 के भाग ज के नियम 6 को हटाया जाता है।

टिप्पणी: यह संशोधन राजपत्र में इनके प्रकाशित होने की तिथि से लागू होंगे।

न्यायालय के आदेशानुसार,
कंवलजीत अरोड़ा, महानिबंधक

HIGH COURT OF DELHI: NEW DELHI**NOTIFICATION**

Delhi, the 15th January, 2025

F. No. 01/Rules/DHC—In exercise of powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Govt. of National Capital Territory of Delhi, hereby makes the following amendment in Rule 6 of Part H of Chapter 1 of Volume III of the High Court Rules and Orders:-

1. Rule 6 of Part H of Chapter 1 of Volume III of the High Court Rules and Orders shall stand deleted.

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

By Order of this Court,
KANWAL JEET ARORA, Registrar General